

पूछना चाहता हूँ कि जब मध्य प्रदेश का सबसे बड़ा इलाका डूब में आ रहा है यानि प्रभावित हो रहा है, अगर इस योजना का फायदा हमारे देश के प्रांत गुजरात को ज्यादा मिल रहा है तो क्या जिन लोगों को हम बसाना चाहते हैं, अगर उनके लिये मध्य प्रदेश में भूमि उपलब्ध नहीं है तो उनको गुजरात में बसाने की परमिशन दी जायेगी ?

**SHRI B. SHANKARANAND:** Sir, the benefits from these two projects are: in regard to power generation, the installed capacity in the case of the Narmada Sagar Project is 1,000 MW and in the case of the Sardar Sarovar Project, it is 1,450 MW. The irrigation potential to be created in respect of the Narmada Sagar Project is 1.69 lakh hectares in Madhya Pradesh and in Gujarat 17.92 lakh hectares in the case of the Sardar Sarovar Project.

The hon. Member is anxious to know whether the Gujarat Government is going to share the cost to be incurred by Madhya Pradesh. As far as the rehabilitation of the people in Madhya Pradesh is concerned, Gujarat shall have to pay and they have agreed to pay if they do not provide sufficient settlement provision for the people.

**MR. CHAIRMAN:** Please sit down. The hon. Minister has answered it very well.

**SHRI DHARANIDHAR BASUMATARI:** Sir, this is the painful state of affairs. The same thing has been going on. Since independence, a number of big projects have been taken up in various parts of India. Sir, there is article 339 of the Constitution. Under this, a Commission was appointed under the Chairmanship of Shri U. N. Dhebar. I was one of the members of the Commission. They made a recommendation, which was accepted by Pandit Nehru, that whenever any national project is taken up, the rehabilitation of the people who will be displaced as a result of the implementation of the project should also form part of the project. But all these years, this re-

commendation has not been implemented. Even today, lakhs and lakhs of people mostly tribals are being ousted and they will continue to be ousted unless this recommendation is implemented. I would like to know why it has not been done so far.

**SHRI B. SHANKARANAND:** Sir, I do not agree with the hon. Member Rehabilitation is an important matter. (Interruptions).

**MR. CHAIRMAN:** This is the dispute. I am allowing both the sides to have their say.

**SHRI DHARANIDHAR BASUMATARI:** What is the reply? I could not follow.

**MR. CHAIRMAN:** In so far as rehabilitation is concerned, he says that it is being taken care of. About the other question relating to the Constitution, he won't be able to answer.

**SHRI SHANKARRAO NARAYAN-RAO DESHMUKH:** Is there any policy or guidelines laid down for the betterment charges for those people who will be benefited by this project in Gujarat?

**MR. CHAIRMAN:** He is asking whether any betterment charges will be levied by Gujarat on account of the benefit that he gets.

**SHRI B. SHANKARANAND:** The supplementary is not at all concerned with the main question. However, the levy of betterment charges is a State subject.

**Laying of water and sewerage pipes in J.J. Colony, Moti Bagh-II, New Delhi**

**\*324. SHRI LAXMI NARAIN:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that sometime back the D.D.A. had started the work relating to the laying of water and sewerage pipes in J. J. Colony Moti Bagh-II, New Delhi which has not so far been completed;

(b) if so, when the work had started and by when it was likely to be completed;

(c) what were the reasons for which the said work could not be completed within the stipulated period; and

(d) by when Government propose to complete this work and what action Government propose to take against the officials found to be responsible for the delay in this regard?

**THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI):** (a) and (b) The works relating to laying of water and sewer lines in J.J.R. Colony, Mochi Bagh (Moti Bagh-II) were started in the month of December, 1984 and was intended to be completed by April, 1985. The work of sewerage has already been completed and the sewers are functioning. The progress of the work relating to water supply is 70 per cent.

(c) and (d) The D.D.A. has reported that delay in completion of these works has been due to constraints of funds and in the case of sewerage, due also to late receipt of approval from Delhi Administration for road cutting. The work relating to laying the remaining length of water supply lines and construction of a underground tank alongwith pump house and pumps shall be completed by the D.D.A. as the funds are provided by the Delhi Administration for the purpose under the Plan Scheme covering these works.

**SHRI LAXMI NARAIN:** Has the permission for road cutting been received?

**SHRIMATI MOHSINA KIDWAI:** Yes, it is received now and the work is going on. Regarding water supply line, about 3000 metre pipeline for water supply is to be laid. Out of this already 2500 metre pipeline has already been laid.

**SHRI VISHWA BANDHU GUPTA:** Mr. Chairman, Sir, I would like to ask if there is any mechanism for monitoring this kind of work done by the DDA and so on. Generally, we are getting a lot of complaints about work not being com-

pleted on time. So what is the mechanism of monitoring in the Ministry, whether it is monthly, six-monthly or yearly?

**SHRIMATI MOHSINA KIDWAI:** Sir, there is a system of monitoring and we are monitoring, but the problem is that some works come under DDA and some under MCD. This is meant for the resettlement colonies. The number of the resettlement colonies is 24 and for all these colonies necessary fund has to be there. Every year budget allocation is made for giving them amenities like water supply, sewerage, roads, paths, etc. So, without proper funds, it is difficult for these institutions to complete the works in time.

#### Registration granted under insecticides Act

**\*325: SHRI ASHOK NATH VERMA:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Registration Committee of the Central Insecticides Bureau had granted registrations to various parties under section 9(3) of the Insecticides Act during the last three years, if so, what are the details of the parties, with their products and the dates of granting such provisional registrations together with the terms and conditions; and

(b) whether it is also a fact that any of the parties who had been granted registration under section 9(3B) of the Act, had fulfilled the statutory conditions laid down by the Registration Committee after the grant of registration under section 9(3) of the Act, if so, what are the details thereof?

**THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):** (a) and (b) A Statement is laid on the Table of the Sabha.

#### Statement

(a) Yes, Sir. The Registration Committee has registered various products under section 9(3b) of Insecticides Act